

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Adj to 29.7.09"To be Spoken"28.7.09

Bench

Order dated 29.8.2009

Heard the learned Counsel for the parties. Since the Order of this Tribunal along with the impugned notice and punishment notice under Annexures-9 and 9/1 are the subject matter of challenge before the Hon'ble High Court of Orissa in W.P.(C) No. 5269/06 filed by the applicant herein and the Hon'ble High Court as per order dated 18.8.2006 has issued an interim direction to the effect not to take any coercive action against the applicant pursuant to notice dated 30.3.2006 (Annexure - A/8), as received from the Counter, and although at this point of time it would not be proper to dismiss this mtg. on the ground of maintainability as simultaneous proceedings are going on, in the fitness of things, we adjourn this matter, to be put up after the disposal of the writ Petition by the Hon'ble High Court as aforesaid.

L
Memt(A)B
Memt(S)